

Mr. Speaker: All right, let it be one million or even more. I have no objection. What difference does it make? If a Member representing such a large number of citizens decides to resign there must be strong reasons; that is what has been argued, and it has been stated that some opportunity might be given to him to explain the reasons why he feels so intensely about it that he has gone to the utmost limit of resigning from the membership of the House. Some Members have said that there would be no harm if three or four minutes are given to him. I agree myself to all that. That is all about what ought to be done, and the Leader of the House has also said, let the rules be amended; if the Government are also agreeable, let the rules be amended. But what the rules are just at present is quite another thing.

श्री मधु लिमये : 389 है। उनको पूरा अधिकार है।

Mr. Speaker: When there is a definite rule under rule 240 that no reasons shall be given....

श्री मधु लिमये : वह तो लैटर के लिये है, बयान के लिये नहीं है।

Shri Hari Vishnu Kamath: Had the Member informed you in private?

श्री मधु लिमये : लैटर और बयान अलग अलग हैं। दोनों को आप भिन्न रखें हैं।

Mr. Speaker: When there is a definite provision in rule 240 that no reasons shall be given in the letter of resignation, then I cannot just....

Shri Madhu Limaye: Suspend the rule.

Mr. Speaker: ...go against that rule by allowing the Member to give the reasons here.

Shri Hari Vishnu Kamath: Has the form been compiled with?

Mr. Speaker: It has been argued that in the letter he cannot give it but in the House may give it....

श्री मधु लिमये : लैटर और बयान अलग अलग हैं। आप दोनों को भिन्न रखें हैं।

अध्यक्ष महोदय : जहाँ मैं आपसे इति-फाक कर सकता हूँ वहाँ मैं चाहता हूँ कि रूल को आप प्रमैज कर लें। लेकिन जो रूल इम वकन हैं उनसे मैं बाहर नहीं जा सकता हूँ।

Shri Tyagi: What about the wordings of the resignation?

श्री मधु लिमये : आप 240 को मुल्तवी रखें। अगर कोई बाधा है तो 240 को आप मुल्तवी रखें।

अध्यक्ष महोदय : मुल्तवी रखने का मवाल नहीं है।

श्री मधु लिमये : पिछली बार पी० ए० सी० रपट वाली बहस के समय श्री सत्य नारायण सिंह को बिना नोटिस के नियम स्पगित करने की आपने इजाजत दी थी। 240 स्पगित रखा जाय।

Mr. Speaker: Order, order. Nothing of that sort can now arise. I may inform the House that both the Members, namely Shri Kolla Venkiah and Shri Madala Narayana Swamy have resigned with immediate effect, that is, from this afternoon.

13.32 hrs.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATIONS UNDER DRUGS AND
COSMETICS ACT AND KERALA
MUNICIPALITIES ACT

The Deputy Minister in the Ministry of Health (Shri B. G. Murthy):

[Shri B. S. Murthy].

On behalf of Dr. Sushila Nayar, I beg to lay on the Table—

(1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1966, published in Notification No. S.O. 3408 in Gazette of India dated the 12th November, 1966, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-7467/66].

(2) A copy of Notification SRO No. 319/66 published in Kerala Gazette dated the 23 August, 1966, making certain amendments to the Taxation and Finance Rules, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7468/66].

NOTIFICATION UNDER CUSTOMS ACT

Shri Sachindra Chaudhuri: On behalf of Shri L. M. Mishra, I beg to lay on the Table a copy of Notification No. GSR, 1810 published in Gazette of India dated the 23rd November, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7469/66].

ANNUAL REPORTS OF COMMODITY COMMITTEES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy each of the following papers:—

(1) (i) Annual Report of the Indian Central Spices and Cashew-

nut Committee for the year 1964-65.

(ii) A statement showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-7470/66].

(2) Report of the Indian Central Spices and Cashewnut Committee for the period 1st April, 1965 to 30th September, 1965. [Placed in Library. See No. LT-7471/66].

(3) Annual Report of the Indian Central Tobacco Committee for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-7472/66].

(4) Report of the Indian Central Arecanut Committee for the period 1st April, 1965 to 30th September, 1965. [Placed in Library. See No. LT-7473/66].

13.34 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE

Shri Jagdev Singh Siddhanti (Jhajjar): I beg to lay on the Table the Minutes of the Nineteenth Sitting of the Committee on Absence of Members from theittings of the House held during the current session.

13.34½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 30th